

[Sh. P. Chidambaram]

1993-94 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. 7895/95]

**Notification under Central Excise and Salt Act 1944 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY):  
Sir, I beg to lay on the Table -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-
- (i) G.S.R. 325(E) published in Gazette of India dated the 3rd April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.
  - (ii) G.S.R. 326(E) published in Gazette of India dated the 3rd April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 36/95-CE, dated the 16th March, 1995.
  - (iii) G.S.R. 332(E) published in Gazette of India, dated the 6th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 83/92-CE, dated the 16th September, 1992.
  - (iv) G.S.R. 333(E) published in Gazette of India dated the 6th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 47/95-CE, dated the 16th March, 1995.
  - (v) G.S.R. 334(E) published in Gazette of India dated the 7th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.

(vi) G.S.R. 352(E) published in Gazette of India dated the 19th April 1995 together with an explanatory memorandum regarding exemption to sweet meats and snacks from the whole of the duty of excise leviable thereon.

(vii) G.S.R. 359(E) published in Gazette of India dated the 24th April, 1995 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the table annexed thereto.

[Placed in Library. See No. Lt-7896/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 308(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum regarding exemption to materials imported into India, against the Value based Advance Licence, issued on or after the 1st April, 1995 in terms of Export and Import Policy, from the whole of the basic duty of customs leviable thereon.
  - (ii) G.S.R. 309(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum regarding exemption to materials imported into India, against an Advance Licence, issued on or after the 1st April, 1995, from the whole of the basic duty of customs leviable thereon.
  - (iii) G.S.R. 335(E) published in Gazette of India dated the 7th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 50/95 Cus., dated the 16th March, 1995.
  - (iv) G.S.R. (E) published in Gazette of India dated the 17th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 19/94 Cus., dated the 1st March, 1994.
  - (v) .ne Customs (Attachment of Property of Defaulters for recovery of Government Dues) Rules, 1995 published in Notification No. G.S.R.

\* Annual Reports and Audited Accounts of the above Corporations were laid on the Table of the House on the 28th April, 1995.

- 442(E) in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum.
- (vi) S.O. 380(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of Imports.
- (vii) S.O. 381(E) published in Gazette of India dated the 27th April, 1995 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purposes of assessment of exports.
- (viii) The Re-export of Imported Goods (Drawback of Customs Duties) Rules, 1995 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 26th May, together with an explanatory memorandum.
- (ix) The Customs and Central Excise Duties Drawback Rules, 1995 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (x) The Customs Refund Application (Form) Regulations, 1995 published in Notification No. G.S.R.445(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (ix) The Courier Imports (Clearance) Regulations, 1995 published in Notification No. G.S.R. 446(E) in Gazette of India dated the 26th May, 1995, together with an explanatory memorandum.
- (xii) G.S.R. 447(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum seeking to prescribe the rate of duties on goods reimported into India after having been exported therefrom
- (xiii) G.S.R. 448(E) published in Gazette of India
- dated the 26th May, 1995 together with an explanatory memorandum seeking to exempt goods imported into India for repairs and reexport from the duty of customs subject to specified conditions.
- (xiv) G.S.R. 449(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum rescinding certain notifications mentioned therein.
- (xv) G.S.R. 450(E) published in Gazette of India dated the 26th May, 1995 together with an explanatory memorandum making certain amendments in the notifications mentioned therein.
- [Placed in Library. See No. LT 7897/95]
- (3) A copy of the National Housing Bank Employees (Conduct Regulations, 1994 (Hindi and English versions) published in Notification No. S.O. 77(E) in Gazette of India dated the 3rd February, 1995, under sub-section (5) of section 55 of the National Housing Bank Act, 1987.
- [Placed in Library. See No. LT 7898/95]
- (4) A copy of the Income tax (Third Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. S.O. 429(E) in Gazette of India dated the 9th May, 1995, under section 296 of the Income-tax Act, 1961.
- [Placed in Library. See No. LT 7899/95]
- (5) A copy of the Allahabad Bank (Officers) Service (Amendment) Regulations, 1995 (Hindi and English version) published in Notification No. HO/Legal/2658 in Gazette of India dated the 25th February, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- [Placed in Library. See No. LT 7900/95]
- (6) A copy of the Oriental Bank of Commerce (Officers) Service Amendment Regulations, 1994 (Hindi and English versions) published in

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Notification No. 3916 in Gazette of India dated the 31st December, 1994, under sub-section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. LT. 7901/95]

- (7) A copy of the Annual Report (Hindi and English versions) on the working and activities of the Punjab National Bank for the year 1993-94, alongwith accounts and Auditors Report thereon, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. LT. 7902/95]

**Review on the working and Annual Report of Madhya Pradesh State Agro Industries Development Corporation Ltd. Bhopal for 1990-91 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUNS KAUR) ON BEHALF OF SHRI S. KRISHNA KUMAR: Sir, I beg to lay on the Table-

- (1) A Copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Madhya Pradesh State Agra Industries Development Corporation Limited, Bhopal, for the year 1990-91.
- (ii) Annual Report of the Madhya Pradesh State Agra Industries Development Corporation Limited, Bhopal, for the year 1990-91, alongwith Auditor Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 7903/95]

- (b) (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1991-92.
- (ii) Annual Report of the Karnataka Agra Indus-

tries Corporation Limited, Bangalore, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. 7904/95]

- (c) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1993-94.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1993-94. alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT.7905/95]

12.33 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st June, 1995 agreed without any amendment to the National Highways (Amendment) Bill, 1995 which passed by the Lok Sabha at its sitting held on the 31st May, 1995 "
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1995 which has been passed by the